

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No. 290 of 2021

In

Company Appeal (AT) (Insolvency) No. 72 of 2020

IN THE MATTER OF:

Mrs. Pratibha Devchand Shah

...Appellant

Versus

Good Value Financial Services Pvt. Ltd.

...Respondent

Present:

**For Appellant: Mr. Aman Gandhi and Mr. Dharav Shah,
Advocates.**

**For Respondent: Mr. Raghav Seth and Mr. Shivam Sharan,
Advocates**

O R D E R
(Virtual Mode)

22.02.2021 Heard Learned Counsel for the Appellant. It is stated that in Anticipatory Bail Application, the parties have entered into consent terms, copy of which has been filed as Annexure-A with the I.A. No. 290 of 2021 (Diary No. 25231). The Learned Counsel for the Appellant states that he has instructions to make a request to withdraw the Appeal with liberty to restore the Appeal in case of violation of consent terms Annexure-A which was filed before the Hon'ble High Court of Bombay and acting on which the Hon'ble High Court has granted the Anticipatory Bail.

Shri Raghav Seth, Advocate is present for the Respondent. However, we do not have his Vakalatnama on record. He says that his colleague from the same office has signed the Vakalatnama. It would be appropriate for the Advocate who has signed the Vakalatnama should make submissions on behalf of Respondent,

on instructions as the request made by the Appellant is to withdraw the Appeal with liberty to seek restoration in case of default.

List the matter in Orders category **on 26th February, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Basant B./md/